

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1352 OF 2018 IN
DFR NO. 3597 OF 2018**

Dated: 28th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of:

Adani Gas Ltd.

.... Appellant(s)

Versus

Petroleum and Natural Gas Regulatory Board & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vikas Singh, Sr. Adv.
Mr. Mukul Rohtagi, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Mahesh Agarwal
Ms. Aanchal Mullick
Mr. Shubham Kulshreshta
Ms. Dipika a/w
Mr. Malav Deliwala (Rep.)

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R.1

Mr. Ramji Srinivasan, Sr. Adv.
Mr. Gaurav Juneja
Mr. Bunmeet Singh Grover for R.2

Mr. Rohan Ganapathy for R.3

ORDER

**IA NO. 1352 OF 2018
*(Appln. for urgent listing)***

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed.

DFR NO. 3597 OF 2018

Issue notice to the Respondents returnable on 05.10.2018. Mr. Prashant Bezboruah, learned counsel takes notice on behalf of

Respondent No.1; Mr. Gaurav Juneja takes notice on behalf of Respondent No.2 and Mr. Rohan Ganpathy, learned counsel takes notice on behalf of Respondent No.3. Dasti, in addition, is permitted.

We have heard Mr. Vikas Singh, Mr. Mukul Rathogi, learned senior counsel appearing for the appellant; Mr. Ramji Srinivasan, learned senior counsel appearing for respondent No.2 and Mr. Prashant Bezboruah, learned counsel appearing for the Board at length. At this stage, learned counsel for the respondent-Board seeks some time to get instructions from the Respondent-Board and to file reply.

Mr. Ramji Srinivasan, learned senior counsel appearing for Respondent No.2 and Mr. Prashant Bezboruah, learned counsel appearing for the Respondent-Board strenuously opposed for grant of interim relief.

Since the very basis raised in the challenge pertains to the action or inaction of the Respondent-Board, their stand on the interim relief is very relevant. In that view of the matter, parties are directed to maintain status quo till next date of hearing i.e., 05.10.2018. Meanwhile, Respondent-Board shall file reply to the interim prayer sought by learned counsel for the appellant on or before 03.10.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 04.10.2018 with advance copy to the other side.

List the matter on **05.10.2018**. The issue with regard to maintainability is kept open.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur)
Chairperson